मान्यवर, इस प्रया की भोग किशोर कन्याग्रो का बचपन से ही इस मानस का भोग बना दिया जाता है कि स्त्री को दैवी शक्ति से ही रूठे हुए मेघ राजा वर्षा प्रपात करेंगे । मान्यवर, ऐसे ग्रपमृत्यु के कोई ग्राधारभूत ग्राकड़े लभ्य नही है किन्तु ऐसी कुप्रथाग्रो के प्रति सामाजिक तथा राजकीय जागरूकता श्रनिवार्य ग्रावश्यक है । मैं ग्राशा करता हू कि सरकार इस दिशा मे कानून को ग्राधक कारगर बना-कर ऐसी प्रथाग्रों का निर्मुलन करे।

Reported Remarks of Home Minister, Shri Buta Singh, against Chief Minister of Andhra Pradesh--Contd.

SHRI N. K. P. SALVE (Maharashtra): Madam, Deputy Chairman, the other day I was submitting that the reported allegations... (Interruptions)... Give me ten minutes, uninterupted. I will finish.

Madam, I was submitting that the allegations made by the Home Minister in the elections of the Guntur Zila Parishad are of a very serious nature. The reported allegations imply a very grievous legal and moral turpitude on the part of the Chief Ministel in his demeanour and conduct, and if these allegations are irresponsible-if they are untrue, false, and devoid • of any credible basis—then we should join Mr. Upendra and his party in very seriously censuring the Home Minister. But, apart from the language that he has used -I am not on the language; I am on the content of the matter, I am on the reported allegations as such, the merits of the allegations-supposing he has spoken on some credible basis what he considers is the truth, the whole truth and nothing but the truth, then I am afraid the situation would be much different. The allegations which he has made, Madam, I submit, are that the Chief Minister has been a tax nder; their is allegation of tax evasion, e is allegation of amassing illegally ac-'d wealth, there is allegation of corn and dishonesty in administration; ve Chief Minister is alleged to be ng in anti-national, separatist, diactivities. Madam I want

lo submit that I do not like this matter, as I stated ealier, being raised in the House at all and we have to discuss the allegations agamst thie Chief Minister. But imagine what happens, Madam. 1 am quoting from the "INDIA TODAY" of November, page 41. What I am quoting is in respect of a judgement which has already been delivered I am quoting the answer of the lawyer, a distinguished lawyer, Mr. Palkhiwho is representing Mr. N. T. vala. Rama Rao there, defendant No. 1. I am quoting what has been stated, what has happened in the court itself:

"At one stage Justice Anjaneyulu drew Palkhıvala's attention to a significant point made by the petitioner's lawyer, S Ramchandra Rao, (the lawyer had contended that Rama Rao, by revealing under the Voluntary Disclosure Scheme in 1985 that he had concealed income of Rs. 59 lakhs, was a self-confessed criminal who could not be allowed to remain in office) Palkhivala only replied that this was a question of ethics beyond the court's purview. He added that society had not yet reached a stage of maintaining such high ethical standards."

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): A point of clarification, Madam. He has not declared anything after 1985. That is a false allegation.

SHRI N. K. P. SALVE: I really wish the lawyer had known about it. That is my point. I wish Mr Palkhivala had got up and said that this was wrong

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): Many lawyers are like that.

SHRI PARVATHANENI UPENDRA: Madam, at that time the lawyer for Mr. N. T Rama Rao did not at all go into the merits of the charges because he was questioning the jurisdiction of the court itself to entertain the writ petition. Therefore, he said that. The Chief Minister also has not filed any counter-affidavit. He said that the court had no jurisdiction. 1

That was our stand, and that was argued. Therefore, he did not go into the merits of the charges.

SHRIN, K P SALVE: Absolutely right. When you are challenging the jurisdiction of the court to give a direction and issue a writ of quo warranto dismissing the Chief Minister, the lawyer is entitled to raise a plea that this is not rele-But in a case like this, in such a vant delicate matter, if it was such a blatant He, I would really expect a lawyer to say. "Firstly, your lordship, this is wrong, and secondly this is not the issue." But seeing it from the viewpoint of someone who is out-ide this information, what is he likely to feel when the lawyer himself refers only to a legal, technical point for restraining the court, pleading the court, convassing that court, "You cannot issue a writ of quo warranto because the question of disclosure under the Voluntary Di closure Scheme, though it is an absolutely unimpeachable evidence of tax evasion is not untrue, that is a matter of ethics of a person."? What am I to draw from it? He had nothing to say so far as the self-confessed criminal case was concerned. Only on a limited point the was seeking relief He was convassing his claim that no writ could be issued. long as this was At any rate, as fne position in the court of law, is not one entitled to believe that the Chief Minister of Andhra Pradesh has gone in for voluntary disclosure which has not been denied in a court of law? The same weekly

PROF. C. LAKSHMANNA (Andhra Pradesh): On a point of order.

SHRI A. G. KULKARNI (Maharashtra): 1 am also on a point of order. (*Interruptions*)

SHRINK. P SALVE I will say nothing against him. I am making a very important statement. I accept that his statement is correct.

PROF, C. LAKSHMANNA; I am raising a different point.

SHRI N. K. P. SALVE: I accept that his statement is correct. Not for a moment do I say that what Mr. Upendra has said is incorrect. PROF C LAKSHMANNA: I am raising a different thing. There are two points here. Number one, when the Voluntary Disclosure Scheme was announced, if somebody came out of it. does it lead to. (Interruptions)... I am seeking your point of order.

THE DEPUTY CHAIRMAN: Please tell me what is your point of order?

PROF C. LAKSHMANNA. That is what I am saying. If the Government is having a scheme under which a voluntary disclosure is made, is it following from that particular direction of the Government that somebody who is voluntarily disclosing his self-acquired assets (*Interruptions*) Secondly, if there was no disclosure at all, because somebody makes an allegation, can that be treated as a point to nail anybody who has not done any crime at all?

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): What is the point of order, Madam?

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): This is his point of order.

PROF C. LAKSHMANNA. Will you keep quiet? I am talking to the Deputy ? Chairman It is between me and the Deputy Chairman, not between you and me.

THE DEPUTY CHAIRMAN. Please now finish it.

PROF. C. LAKSHMANNA: Therefore, I would like to seek your ruling on whether, when it is made clear on the floor ' of the House, by Mr. Upendra that Mr. Rama Rao has not declared anything at all in 1985...(Interruptions)...as alleged by somebody in the court, that can be a point to be disclosed here. I would ¹³¹⁻ to have your clarification on these points.

SHRI A. G. KULKARNI: M: of order arises from the point of Prof. Lakshmanna My only refe the point of order is.... 1

SHRI N E. BALARAM (Kerala) Point of order out of another point of order? What procedure are you adopting? There should be some procedure. (Interruptions)

THE DEPUTY CHAIRMAN: You have said about the procedure. I only wish that everybody abides by the procedure Nothing of this sort will be in the House. Now, let me tell you, whatever Mr. Lakshmanna has raised, there is no point of order.

SHRI N. E BALARAM: I am not going to speak. I am only saying that there cannot be a point of order arising out of a point of order.

THE DEPUTY CHAIRMAN: I have given my ruling. There is no point of order.

SHRI N. E BALARAM: My only point is, can there be a point of order arising from another point of order? (ज्यक्यान)

श्री वोरेन्द्र वर्मा (उत्तर प्रदेश) प्वाइंट स्नाफ स्राडंर तो है नहीं। स्रभी स्नापने रूल स्न उट कर दिया है तो फिर काहेको उठा रहे हैं।

THE DEPUTY CHAIRMAN: 1 have given my ruling.

SHRI A. G. KULKARNI. My point of order is when my senior colleague, Mr. Salve, has read from a judgment in the court and a submission by Mr. Palkhiwala, Mr. Upendra says that ne has not disclosed any unaccounted money etc Now, Mr. Lakshmanna says he has not disclosed in 1985. It means he might have subsequently or previous to that disclosed it. But a point is, a learned Advocate like Palkhiwala having known fully well just like the Chief Justice of the Andhra High Court had in that judgment stated:

"The point is, it is an appeal to the conscience and ethics and morality of N. T. Rama Rao, nobody, else.". Again here it is stated that we are quoting wrong judgments. We have never said it is in the judgment. We say what the Chief Justice has observed If I am wrong, I am prepared to apologise, but if I am correct, what Mr. Upendra and Prof Lakshmanna are saying is wrong: Can eminent jurist like Mr. Palkhiwala has also accepted that the ethics and morality lie with Mr. N. T. Rama Rao and nobody else.

PROF. C. LAKSHMANNA: What did he explain? (Interruptions)

THE DEPUTY CHAIRMAN: No disrespectful reference to any judge will go on record. (Interruptions)*

Any reference made to any judge in the House will be expunged.

SHRI PARVATHANENI UPENDRA: I have a submission. We are perfectly willing to hear Mr. N. K. P. Salve. Even the newspapers have commented in their editorials that what is not a judgement is supposed to be made out a judgement. Therefore, let him not go into the irrelevant things and provoke

SHRIN K P. SALVE: I have never said.

SHRI PARVATHANENI UPENDRA: He can defend Mr Buta Singh On the points he has already made, we have no objection.

SHRI A. G KULKARNI: Madam, I have already said that there are the observations of the Chief Justice in the judgement. If I am wrong, I will apologise (Interruptions).

THE DEPUTY CHAIRMAN: Please sit down Nobody, except Mr. Salve Mr. Salve, please continue, don't yield

SHRIN K P SALVE: Madam, I never for a moment said that I was quoting a judgement I have made it absolutely clear that I was referring to an answer given by the distinguished lawyer, Mr. Palkhiwala to a very simple question

*Not recorded.

[Shri N: K. F. Salve] ... July Bieger asked by the Chief Justice. The question was: Would not a voluntary disclosure of Rs. 59 lakhs *ipso facto* involve clear selfadmission of culpability and guilt?

SHRI PARVATHANENI UPENDRA: Why he is repeating that? It has already been contradicted He is still harping on that subject. You tell him...(Interruptions).

; SHRI N. K. P. SALVE: Mr. Upendra has rendered yeoman service t_0 his party and to the Chief Minister by repudiating that he has made no voluntary disclosure whatsoever on the floor of the House.

SHRIMATI RENUKA CHOWDHURY: He said after 1985.

SHRI 1. G. KULKARNI: Madam, you just note how they are changing the position (*Interruptions*). Mr. N. T. Rama Rao is a tax evader. He is a tax dodger.

SHRIN. K. P. SALVE: Has he made earlier?

SHRI PARVATHANENI UPENDRA: I do not know

भी वीरेन्द्र वर्माः अपने फिर इजाजत देवी ... (व्यवधान) उजाजत नहीं द अरि बोल रहे हैं। रिंदे पर रहार

• SHRI N. K P SALVE: Madam, I am inclined to consider now that Mr. Palkhivala knew there was a voluntary disclosure scheme. Therefore, this was the reply.

SHRI MURASOLI MARAN (Tamil Nadu): What is wrong? (Interruptions)

SHRINK P SALVE: What is wrong in it, if you want me to tell you I will certainly. Not for long but for a period of over three decades I have had something to do with taxation and I have a limited experience in the field of taxation. (Interruptions) Prof. Lakshmanna has raised it. Therefore, I must deal with it I have submitted on the floor of the House that any voluntary disclosure amounts to confession of your guilt on tax evasion. I stand by what I am saying.

SHRI MURASOLI MARAN: Then, it should apply to all Chief Ministers and to all politicians.

SHRI N. K. P SALVE: It applies to every one. No one is an exception. It applies to every Chief Minister. It applies to every Minister. It applies to every one. What is the voluntary disclosure scheme? Voluntary disclosure scheme is a scheme in terms of which for tax evasion if you come forward to disclose the income. (Interruptions).

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): As a Chief Minister he has not disclosed anything ... (Interruptions)

SHRIN K. P. SALVE: Do you want to know about voluntary disclosure? Madam, these are very voluntary disclosures or there is no voluntary disclo-ure. If there is a voluntary disclosure, I submit that it is a document which is conclusively final and firmly establishes the guilt of tax evasion by a person. The scheme itself involves that you have not paid your taxes annually . (Interruptions), $r \in \mathbb{R}$

SHRI PARVATHANENI UPENDRA: Madam, to reduce his labours, I can clarify. After he became the Chief Minister he has not made any disclosure. Is it enough? (Interruptions)

SHRI N. K. P. SALVE: What is needed is this At any stage of your life if you have made a voluntary disclosure. . (Interruptions).

SHRI PARVATHANENI UPENDRA: 1 will describe Raiv Gandhi's life as a pilot. Are you prepared?

AN HON, MEMBER: We should dicuss.

SHRI N. K. P. SALVE: If we ask a debate on that and if the debite comes, there is nothing for us to be ashamed of Rajiv Gandhi's life. (Interruptions). We are proud that (Interruptions) he is leading the country today and we have full faith in him. We are not scared If there

Mentions

has been a voluntary disclosure scheme and if a person has ever made a voluntary disclosure, Madam, I submit, he is guilty of tax evasion. I am making this statement with the maximum of restraint and responsibility (Interruptions) Let there be a debate on the security and the Italians' having been brought, we will not hide behind anything. But making counter allegations, unfounded, baseless allegations against the Prime Minuter is not going to wash off your own sins, your ewn acts of omission and commission You are answerable once you are in pubhe life. Once you are in public life, you are answerable for your past. You are answerable not only for your past, you will have to be answerable for all your ancestors and your progeny. Madam, I submit, therefore, Mr Palkhivala very definitely only said, "your Lordship, this is a question of per-onal ethics and on ethical level, if he had come up, (Interruptions)." I am talking of something else Madam, on this voluntary disclosure of Mr. N T. Rama Rao, there is something recorded in that ... (Interruptions)

THE DEPUTY CHAIRMAN: What is being said without the permission of the Chair will not go on record.

SHRI N. K. P. SALVE: Madam, there appears to be some grievous mistake 5 on the file of the record of the Ministry of Finance. Mr. Reddy, sit down.

. . . .

SHRI PARVATHANENI UPENDRA How can you stop him like this?

. .

SHRI N. K. P. SALVE: Madam, you have ordered me not to yield and I do not want to yield. (Interruptions).

THE DEPUTY CHAIRMAN: Please sit down. Everybody including Mr. Salve should sit down. Let there be some orderly debate. What is the example you are setting? This is not the way in which discussion can go on Please sit down You must have some tolerance to 'he views of others. If such interruptions go on, then how can the debate conclude? I will advise everybody to sit down Please sit down. Don't interrupt now. SHRIN. K. P. SALVE: I have levelled no charges against them.

भी व रेन्द्र यर्मा : उपसभापति जी, ै एक महत्वपूर्ण प्लवाइंट ग्राफ ग्रार्डर ग्रापकी ग्राज्ञामे उठाना चाहता हु ।

अभी मेरे माननीय भिन्न माल्वे जी ने ग्रापकी उपस्थिति मे माननीय रेड्डी साहब को कहा कि बैठ जाइये बैठ जाइये ग्रौर ऐसा धमकी मे कहा है । क्या वह अधिकृत है ग्रौर इन्हें क्या इम बात का अधिकार है ऐसी बात कहने का?

आप इस पर व्यवस्था दे दीजिएगा। आफ हि हो हो हो है । जुस्से में कभी-कभी कोई गलत बात हो जाती है । मैं उनमे क्षमा मागता हू । आखिर मेरे सब्र की भी एक हद होती है । मैं इतनी देर से सुन रहा हू । मैंने कोई आक्षेप नही लगाया, कोई अपरोप नही लगाया है।... (व्यक्धान)

⁷ उपसभापति : ग्राप , प करके शांति रखिये मेहरबानी करके हाउस मे शाति रखिये । ग्रापको भी बोलना है । कृपा करके ग्राप बैठ जाइये ।

100 p.m.

He has tendered an apology. Please, sit down (Interruptions)

SHRI N. K. P SALVE: Having brought the Home Minister into the dock, they must be willing to listen to some They must show home_truths the patience. He has shown the patience, restraint and dignity. (Interruptions) Now, there also appears to be something very grievously wrong with the Finance Ministry here. I am reading from 'The Week' of November 22, which refers to a noting by the erstwhile Finance Minister so far as Mr N. T. Rama Rao is concerned. (Interruptions)

SHRI PARVATHANENI UPENDRA: He publicly denied it It was published in newspapers. SHRI N. K P. SALVE: It is in court, Madam Something is in court, Madam The former Minister Mr. V P Singh. (Interruptions)

21. Special

SHRI PARVATHANENI UPENDRA-I have said 11 has been denied. Again he is pursuing it (Interruptions)

SHRIN. K P SALVE. I do not know of the denial, Madam, But I certainly do know one thing that such serious allegations have been made. Well, 1 am very happy if it is untrue. I wish their newly found leader, newly found Messiah, Mr V P Singh, was here to deny this, that this is a falsehood. He is not here He was sitting here when the topic was about to start. He went away. I a ked him (Internations) I am quoting, Madam This is what it is The former Finance Minister, Mr. V. P Singh, noted on June 6, 1985, on M1. NTR's file "It was a clear case of wilful conceatment" It was a clear case of wilful concealment, (Interruptions) It does not refer to what period the voluntary disclosure was made It does not.. (Interruptions)

SHRI PARVATHANENI UPFNDRA-What prevents you from taking action? You have got the Government. Come on, .challenge.

SHRIN K P SALVE: This is what I am going to ask Mr. Buta Singh, What is preventing him from taking action in the face of all these allegations? I am very happy with the question We will have to see in the end whether he has been too charitable as the Home Minis-'er, whether he has been very kind as he Home Minister just because it was an opposition Chief Minister or as the Home Minister, he is bringing to book those whose prima facie guilt is so well established by so many documentations. There was an allegation There is a reference to the records in the same. (Interruptions)

THE DEPUTY CHAIRMAN: Please, do not interrupt.

SHRIN K. P. SALVE: As to the properties that Mr. Rama R_{a_0} and his family owns this is wrrat is stated from records:

"It is also on record that the family own, 300 acres of land at Maheshwaram which is now being sold to a Yadhav."

"The family own another 100 to 120 acres of wet land at Nimmakuru."

(Interruptions)

SHRI PARVATHANENI UPENDRA. Has it got any relevance? You yourself decide

SHRINK P. SALVE: It is on record, Madam. (Interruptions)

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): If you go on reading .(Interruptions).

SHRI N K. P SALVF: I am not here proving the veracity. I am not on the question of the veracity, the truthfulness of these allegations I am not on the question of the veracity of the various allegations (Interruptions)

श्री सत्म प्रकाश मालवीय : (उत्तर प्रदेश) : उपसभापति महीदया, मेराव्यवस्था का प्रक्र है ? मेरा एक व्यवस्था का प्रक्र है ?...(क्यवधान)

उपसमापति : पुछिए।

श्री सत्य प्रकाश मालवीय महोदया, जो श्री पी॰ उपेन्द्र ग्रौर उनका विशेष महत्व का उल्लेख है जिस पर कि हम चर्चा केर रहे हैं उस सिलसिले मे जो हमारी नियमा-वली है उसमें इस बात का स्पष्ट प्राव-धान है कि ... (व्यवधान) कोई व्यक्ति ग्रगर हाई ग्रथारिटी में है तो उस पर कोई मारोप नही लगाया जाएगा ।.... (व्यवधान) जो यहां पर कहा जा रहा है उसमें स्पष्ट रूप से ग्रागोप है।... (व्यवधान) ग्रीर जो रूल 238 है उसमें साफ-साफ 🔑 इस बात को दिया हुन्ना है कि जो लोग हाई-ग्रथारिटी मे हैँउनके ग्राचरण पर ग्राक्षेप तभी कर पाएगे जबकि सबस्टेंसिव मोशन हाउस के सामने हो । चकि रामा-राव के संबंध में कोई सबस्टेंसिंव मोणन

नही है इसलिए मेरा निवेदन है कि साल्वे जी ने जो कुछ इस सबध मे कहा है, उसको रिकार्ड में ग्राप हटवाइए । इस संबध में ग्राप ग्रपनी व्यवस्था दीजिए ।

THE DEPUTY CHAIRMAN: Mr Salve, please continue and finish quickly.

SHRIN K. P SALVE: Madam, not for a moment...

DR. G. VIJAYA MOHAN REDDY: You must give your ruling on his point of order.

(Intercuptions)

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THE DEPUTY CHAIRMAN: Members from this side, please don't shout It is not in good taste

Shri Satya Prakash Malaviya has raised a point of order that allegations against a Chief Minister or conduct of a Chief Minister cannot be discussed unless there is a substantive motion. But for his information I would like to point out that there is no such provision of bringing a substantive motion if a Chief Minister is to be discussed. In the past on 21st December, 1964 a motion was there and it was discussed against the Chief Minister of Punjab; against the former Chief Minister of Orissa, Shri Biju Patnaik, a Calling-Attention was brought and there were some corruption charges against him and the Chief Minister's conduct was discus ed. .

SHRI MURASOLI MARAN. It is a teady-made ruling The ruling is readymade Very surprising Shocking

THE DEPUTY CHAIRMAN: It is not ready-made...

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): It is an aspersion on the Chair. I object to it. To say that it is a ready-made ruling is an aspersion against the Chair. His remark must be withdrawn. SHRI MURASOLI MARAN: It is not an aspersion. Ready-made rule means that it is a ruling readily available.

THE DEPUTY CHAIRMAN: You should not get annoyed if the ruling goes against you What can I do about it? You cannot pass aspersions against the Chair, (Interruptions) Please listen, You asked for a ruling and you don't listen!

SHRI PARVATHANENI UPFNDRA: Madam, you also shout! Have some patience.

THE DEPUTY CHAIRMAN: You asked for a ruling and if I give the ruling, you cast aspersions against the Chair. You don't allow the Chair to give its ruling. You asked for a ruling and when the Chair gives the ruling, you cast aspersions. How am I supposed to pass a ruling? Otherwise, I sit down. If you do not want a ruling, I won't give it (Interruptions) Please listen. You react to Members when they speak (Interruptions) Both sides When they speak from that side, you object from this side and when you speak from this side, they object from that side. Now even when the Chair speaks, you object. How do you expect me to conduct the business of the House? I am not interested in any discussion. You asked for a ruling and you make accusations against the Chair that it is ready-made. It is not readymade. You come and see here. The point is whether a Chief Minister's conduct can be discussed without a substantive motion. There is no ruling ready-made here, for your information .

श्री भ्रटल बिहारी वाज्येयी ः महोदया, ग्राप जो कुछ ⊺ह रही हैं, ठोक ःह रही है, मन्द जरा न∄ें से कहिए । उपसमापति ग्राप श्रगर नर्मी से सुनने को तैयार हो तो मै ग्राप जितना नर्मी से बोल रहे है उससे भी ज्यादा नर्मी से बोलने के लिये तैयार हूं। मै बड़े ग्रादर-पूर्वक कहना चाहती हूं की चीफ मिनिस्टर के ऊपर डिसकशन हो सकता है।

श्रीमती रेणुकः चौधरी थेंक यू मैडम । भजन लाल जी की भी बात हो सकती है।

पर्यादरण थ्रोर दन मंत्री (श्री भजन लाल) . उपसभापति जी, मैं इस बात के लिये तैयार हू। इन लोगों को मैं पूरी तरह से जवाब देसकता हा... (ब्यवधान)

SHRI N. K. P. SALVE: Madam, I submit... (InterruptionsQ.... want to Madam, I want to submit that I am not levelling any accusations against the Chief Minister of Andhra Pladesh because I do not know anything ... (Interruptions) ... and I accept what Mr. Urendra says to be correct. I am also not, for a moment, vouchsafing the veracity of the various allegations made. But like an ostrichthis is a political matter-do not sink your heads into the sand. These are political matters and face them politically as they face polutically ... (Interruptions) 1 - - 5

SHRI PARVATHANENI UPENDRA: That is why we have appointed a Commission.

SHRI N. K. P. SALVE: I am submitting that the question here is not whether the statements made here about the record in Andhra Prade h are veracious, are true, or not The question is that these sorts of things have appeared and vhether there is, as I submitted earlier, any prima facie credible evidence or basis for anyone to make the type of reported which Mr. Buth Singh has allegations made Ultimately, he had gone there to fight an election and he had not gone there to extol him as the Chief Minister. When one goes to fight an election, then one must understand that things like this happen.. (Interruptions) ...

THE DEPUTY CHAIRMAN: Please conclude now, Mr. Salve.

SHRI N. K. P. SALVE: I am concluding in just two or three minutes, Madam. Therefore, Madam, I submit that there is so much *prima facie* evidence on this tax evasion, there is so much *prima facie* evidence on amassing of wealth, of illegally begotten wealth ...(*Interruptions*)...Now, I come to the question of corruption in administration. This is what I am reading, Madam, from the same weekly:

"A researcher at the Central Uni² versity. "—this is the finding and certain facts have been given here--

SHRI PARVATHANENI UPENDRA: That is good! You have not fulfilled even one ... (*Interruptions*)...

SHRI N. K. P. SALVE: "He has denied his own statements 36 times....".... (Interruptions) .. Madam, I want to submit something. Again, the question is raised by my colleague, Mr. Virendra Verma, sitting right to me He is a very mature. person otherwise. He asks: "Is it proved?" Is it proved?". I am not saying that anything has been proved. These are given in the papers and he has given certain facts. and figures After all, if it is the figment (Interruptions) After all, if it is the figment of someone's imagination, it is a political matter and fight it out politically. He says further:

"96 promises have been made out of which only 27 have been fulfilled."

He says further, Madam, :

"He has denied his own statements 36 times."

Now, whether it is 36 times or 35 times or 37 times, I do not know But this is what he says and, Madam, the quantum is irrelevant because it is the quality of the man that we are seeking to judge today. Then, Madam, he goes further:

"Of the 23 inquiries ordered against the IAS and IPS officers and 37 judicial inquiries ordered into several incidents, reports have been placed or made public only in 15 cases."

Spectal

SHRI PARVATHANENI UPENDRA:

· SHRI N. K. P. SALVE: Again, --Madam:

"NTR Government has initiated action and accepted favourable verdicas only in seven judgemests out of 34 judgements against the Government since 1986."

(Intreruptions)

SHRI PARVATHANENI UPFNDRA. That shows you are manipulating the judiciary. (Interruptions) That shows how successful you are in manipulation... (interruptions).

SHRIMATI RENUKA CHOWDHURY: It is the denigration of the judicial system. (Interruptions).

SHRI N. K. P. SALVE: Now, I come to the question of tax evasion.

SHRIMATI RENUKA CHOWDHURY: It is a denigration of the judicial system of this country. I can also quote Judges who*

THE DEPUTY CHAIRMAN: Do not record; it is a disrespectful reference to the Judges Nothing against the Judges will go on record.

SHRI PARVATHANENI UPENDRA: Why is he referring to Judges?

THE DEPUTY CHAIRMAN: If there is anything said against the Judges, and which is disrespectful or denigrating to the Judges, it cannot go on record.

SHRI PARVATHANENI UPENDRA: There are two writ petitions pending against him in the court. The petition has been filed (Interruptions) The Chief Justice of Andhra Pradesh is the subject-

Not recorded.

matter of writ petition. It has been reported to the President. There is nothing wrong in that. It is in the court now. It is before a full bench. It is a fact. It is not an allegation.

THE DEPUTY CHAIRMAN Mr. Upendra, please

ग्रगर कोई भी चीज कोर्ट मे पेंडिंग है, तो उसके बारे में ग्राप नही बोल सकते।

SHRI PARVATHANENI UPENDRA: As he is referring to judicial proceedings, this case of Chief Justice is before the... (Interruptions)

उपसभापति . रूल्स के मुताबिक कोई भी बात ग्रगर सब-जुडिस है, तो उस पर ग्राप नही बोल सकते ।

SHRI PARVATHANENI UPENDRA: Whatever he is referring to, it is sub judice, in the Andhra Pradesh High Court.

SHRI N.K.P. SALVE: Nothing is subjudict. What Mr. V. P. Singh writes is also sub judice? I have not referred to a single line, because they were so allergic to the writ petition, they were allergic to the judgment. I have the judgment here. Did I even pick up the judgment? If they feel so offended at what is wrong, at something so authentic, stated by a researcher, the remedy is not shouting me down here. The remedy is to fight it out politically (Time bell rings) I am concluding in two minutes, Madam. The question, therefore, for consideration is this. I am not going into other issues, Madam, The question for consideration is this: On the basis of such over-abundance of credible evidence, with facts and figures, notations on the files by Mr. V. Singh given in courts, reply Р by who says that it is a Mr. Palkhiwala question of ethics- obviously, he did not think very highly of his chent then; if he had thought so he would not have replied in the way he did-in view of all this, all these people are left out and poor Buta Singh is put in the dock? On the basis of this, if Mr. Buta Singh had not made the reported allegations, he would

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[Shri N K P Salve]

have been guilty of being chicken-hearted and soft (*Interruptions*) Anybody else, any man possessed of his rational faculties, cannot go to any other country... (*Interruptions*) I do not know about the language. He is very polite $i_{\rm II}$ his language. If he has put this in a very, very rough manner, certainly we would not approve of a rough language. But so far as the content of the matter is concerned, he has hit the nail on the head and my congratulations to him ! (*Interruptions*)

Water, a state

SHRI LAL K. ADVANI (Madhya Madam, Deputy Chairman, I Pradesh) have been listening very carefully to Bhandaress at the outset and to Salvejs right now Of course, he would say that it was the interruptions that made his speech so long. On that day he spoke for a long time for over an hour and today also for 45 minutes. I find that of the various statements that have been attributed to the Home Minister he confined his attention to the allegations in respect of tax evasion, corruption. etc Now, if I were to point out which are the excerpts from the reported speech of the Home Minister which I find as offensive, I would identify six. L can mention them individually, because I hope that the Home Minister in his reply would deal with them one by one He has to say which of them is correct, which of them is partially correct, and which one of them is totally untrue. The first three I regard as far more serious than the subsequent three. I find that Salve Ji does not refer to these three except in a casual manner saying that among the allegations that he made is that he evaded taxes, etc. and that he was anti-national in his activities. I have been in public life for quite some time My own entire approach and my sense of values of behaviour in public life would be that if someone alleges that I am corrupt, then I would try to rebut that allegation of corruption. But if someone tells me that I am anti-national. I would regard it as avile abuse I would not regard it simply as a charge which needs to be rebutted I would take strong exception to it and I would like to stress ...

SHRI N. K. P. SALVE: On a very important point of submission. (Interruptions) l don't like to interrupt him. You stopped me because so much of time had been taken. There is so much overwhelmingly written about that aspect of the matter also. Therefore, if I have not referred to it, with due respect I want to submit to Advant Ji that it is purely because of constraint of time and because the Chair asked me to finis' my speech.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Since Mr. Advani has taken it up, let me make it very clear on the floor of this House that I nevel said that Mr N. T. Rama Rao is anti-national I said that in the lecent elections he had put forces which are anti-national forces and divisive forces. I will prove it (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Even in Haryana. There is a reference to Haryana.

SHRI BUTA SINGH: Some of the parties he had gone to support are definitely working against the nation.

SHRI LAL K. ADVANI: At least at this point of time there is one contradiction and it is that he never said that Mr N. T. Rama Rao is anti-national All light. Now what I am trying to hammer out is about what has been happening in the last three days is unhappy. At least I associated myself with this entire debate only because I regard it as wrong on the part of any political leader of any responsibility and eminence to accuse a political adversary of lack of patriotism or to question his patriotism. When this allegation happens to be levelled against the Chief Minister of a State and the allegation is being made by the Home Minister, I regard it as very serious Theiefore, I agreed to this kind of debate Otherwise, my approach would have been that, many things have been said several of these things are before a court of law and so this matter need not be discussed at all. With due deference to my colleagues, I could imagine that once we allowed this debate to take place, this House would become the Andhra Pradesh Assembly, which is not desirable from any point of view. I am sorry that

THE DEPUTY CHAIRMAN: 1 only said that in the past, without a substantive motion, the Chief Ministers were discussed. That 1s what I said

SHRI LAL K. ADVANI: Substantive Motions also would relate to Motions which can be moved by a Member of Parliament. In respect of a Chief Minister, I cannot move even a substantive motion. I can move a substantive motion about a Judge. I can move a substantive motion about the Election Commissioner. But I cannot move a substantive motion in Parliament about a Chief Minister. Now I would like to read out specifically the Union Home Minister, Mr Buta Singh. I read from "Newstime" of 2nd November, which the Home Minister can say is somewhat sympathetic to the ruling party in Andhra Pradesh. I know that. I am fully aware of the political alignments in Andhra Pradesh I am sure that the Home Minister would be aware that I do not entirely agree with the Andhra Pradesh Government there. I have criticised the Ardhra Pradesh Government on verv many issues "The Here, Union the report says: Home Minister. Mr Buta Singh. has alleged that the Andhra Pradesh Chief Minister, Mr. N.T. Rama Ray was hand in glove with the separatist forces and was trying to divide this country into pieces." (Interruptions) I am afraid Madam, if Mrs. Jayanthi Natarajan were to say that, I would simply advise her not to use that kind of language because she is capable of far more refined and balanced language, very critical but far more refined. When this is attributed to the Minister, I expected the Home Home Minister immediately to deny it and tell this 'Newstime' paper that this is gross misreporting, that he had never said that NTR is trying to divide the country This is questioning the motives, the motivations of the Chief Minister.

The second excerpt I objected to says that in "Haryana, he advocated separatist and casteist feelings" I was in Haryana those days when the campaign was taking

place and when Snri NTR visited Haryana, I have heard him speaking in Delhr only the other day. And I know that everywhere he emphasises that 'I work for Andhra, I am proud of being a Telugu, but I am even more proud of being an Indian.' I have 'heard him repeatedly saying that, I can understand allegations of this kind being made at the State level where certain actions you attribute to any casters, intentions Such allegations do go on in political life. But to say that he advocated separatism and casteism "and further that he is telling the Punto go away from India" . . iabis (Interruption) This is highly objectionable.

SHRI BUTA SINGH: It is their own paper.

SHRI LAL K ADVANI: Madam, as said, this is the 'Newstime' report which has primarily precipitated the entire debate But I tried to find out what hus been reported in some other papers also. And here I have with me a Telugu daily, 'the Andhra Jyoti' which, I believe was started by the late Mr. K.L.N. Prasad. It cannot be accused of being sympathetic or aligned with the Telugu Desam. And here I read -- I can somewhat read Telugu also, somewhat, because I am a little familiar with Kannada, but I nevertheless tried to put it in Devanagri: "Shri Ramarao Punjabilaku Khalistan kavalantaru; Nagaland vidipommntaru"--meaning, "Shri Ramarao asks Khalistan for the Punjabis and desities Nagas to be separated. ."

SHRI BUTA SINGH: All fantastic.

SHRI LAL K ADVANI: This kind of statement that the Minister is making now should have been made immediately. And why should the House waste his time?

SHRI BUTA SINGH What do I do when the whole bogey has been raised on a press report. unfortunately, their own press?

AN HON MEMBER. It is not his own press.

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SHRI DIPEN GHOSH (West Bengal): Mr. Buta Singh, the point is that a_s soon as it appeared in the newspaper, you should' have made a denial.

318-

[RAJYA SABHA]

SHRI BUTA SINGH: Next day you hauled me here? How could I do it? I have to make a reply here now.

SHRI P. CHIDAMBARAM: The debate started on the 3rd.

SHRI LAL K. ADVANI: Madam, I come to the next excerpt, which says: "NTR went to Nagaland with crores of rupees and wondered why he should go to Nagaland in a place where he has no party. Why this fellow goes to Nagaland, "he wondered." His speech in English was immediately being interpreted in Telugu. can understand, I can fully appreciate that in the cut and thrust of political life, we indulge in rhetoric And in an election this rhetoric becomes somewhat acerbic. I am sure that if all this had been published in the name of some Congress functionary, it may not have mattered much, it would certainly not have taken any time of this House. But it is principally because it is the Home Minister who is alleged to have said it that the problem arises. Today you take this opportunity to say that 'I did not say anything of this kind, all this is nonsense, all this is fantastic, I have not said anything of this kind.'

SHRI BUTA SINGH: It is twisted.

SHRI LAL K. ADVANI: But I wish he realised the kind of damage he has already done to the fabric of this country's Constitution Even 'the Times of India' today says, there is no reason to doubt the veracity of this report. I have with me the edutorial of 'the Times of India' which says: "We see no reason to doubt the veracity of the newspaper's report on the speeches made by Mr Buta Singh" Now, this is the "Times of India" You cannot accuse it of being opposed to you, inimical to lou, allergic to you. This is a papet which, by and large, can be regarded as being appreciative of the establishment's stand on very many issues (Interrup-tions). I am merely saying that you cannot 'accuse it of being involved

"SHRI BUTA SINGH: You read the "Indian Express".

SHRI LAL K. ADVANI: I will not, because I know you have an allergy towards it. The Times editorial says, "Mr. Singh had no business to charge Mi Rama Rao with working for the division of the country just because the latter campaigned for the opposition in Nagaland and Harya. na. And then it goes on to make a very pertunent comment. It is a quotable quote for always: 'Opposition is not treachery. It is legitimic politics'. (Interruptions). I fully appreciate. If suppose, for instance, allegations of that kind are made against the Chief Minister and if I were in a position to answer it. I would answer it.

SHRI BUTA SINGH: In Andhra we are the opposition. Give us the same privilege.

SHRI LAL K. ADVANI: I am also the opposition along with you. (Interruptions).

THE DEPUTY CHAIRMAN: No disturbance please.

SHRI LAL K. ADVANI: I am pleading for a...

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam, we have to adjourn for lunch but the business before us is very heavy. I would request you, that you suspend the lunch hour,

SOME HON. MEMBERS: No, no.

THE DEPUTY CHAIRMAN; May I know the desire of the House?

SHRI DIPEN GHOSH: Let Mr. Advani complete and then we will adjourn for hunch

THE DEPUTY CHAIRMAN: Mr. Advani is making h_{1s} speech and it is more or less a peaceful one. I would request the whole House t_0 listen peacefully and have tolerance for what others are saying (*Interruptions*)

SHRI LAL K. ADVANI: Madam, the third portion I 'nave already said, namely, about his going to Nagaland. Why should this 'fellow go to Nagaland when he has no party there? I think on that basis, for many parties in this country a large area of the country will become out of bounds, if you 321

are to go to only those places where you Now, this is trying to throw your weight have a party, where you have a party office, about. He has no doubt considerable otherwise you are not allowed to go there, weight. I request Mr. Buta Singh to know that Union Home Minister is a very important position. Even when he goes as a political leader of the Congress Party, he does not have to remind any one that he is the Home Minister of the country. But when a person says this in that tone, is it namely: not legitimate for anyone to conclude that he is trying to browbeat and threaten the locil officials and the local people in that way?

or you should not go there. In case you go there, you become suspect of promoting divisive causes and all that. So, as I said, - my objection principally was to the first th ee excerpts that I have referred to. The latter three excerpts also are objectionable for example the last excerpt, "the Home Minister reminded that the rules governing the conduct of elections did not come under the purview of the State Government but were under the Centre and worned that the Centre would be forced to intervene to ensure free and fair election if any foul play was noticed. Frankly I did not expect the Home Minister to make a wrong and incorrect statement of this kind, It was a local body election and the local body election rules did not come under the Central Government. They fall within the purview of the State Government. It is a wrong statement. The remaining two excerpts are those to which a lot of reterence has been made by Salveji etc. ..

SHRI BUTA SINGH: You do not want to mention because your party has written a memorandum on that.

SHRI LAL K. ADVANI. Excerpt 5 is: "He has stolen crores of rupees from income tax He has amassed propertv worth crores **Qf** rupees. I am not saying all this This is. Court what the Andhra Pradesh High has said." It is the last two sentences in this excerpt to which I am taking serious objection (Interruptions). In the High Court these allegations had been made that he has stolen crores of rupees from income-tax and that he has amassed wealth worth crores of rupees, but to say that I am not saying it. because the High Court has said, this is wrong. The last excerpt to which I object is one which is in utter bad taste. No one does it in that manner, even when any Minister goes to an election compaign, he zoes as a party worker in an election and he does not go about saying that I, as Home Minister of India, have come down to be sonally monitor the election situation. "Anybody who tampers with election processes, will not be let off. The Central Government will take strict action."

I have cited all these six excerpts. There can be no defence whatsoever for any of these excerpts even if these were said at a different level. But here they are reported slid by the level of the Home Minister. So far as Home Ministers in the States are concerned, their principal responsibility is maintenance of law and order in the State. That is the principal function. So far as the Union Home Minister is concerned, law and order is not his principal responsibility, except in case of Union Territories, where it is his principal responsibility. was going through the official Gazette relating to Allocation of Subjects-Responsibilities for Ministers. It is a gazette publish" ed in 1985, about the allocation of work and duties and functions and responsibilities to various Ministers. Under the Home Ministry of the Union, the principal duty is Centre-State relation. Centre-State relations is one of the prime tasks, if not the principal task of the Union Home Minister and I feel that by making speeches of this kind, the Home Minister is not discharging his principal duty It is therefore that I take strong exception to all these allegations that have been made. If they are substantially correct, they should be withdrawn; if they are not substantially correct-and verbal excesses have been made All that -they should be refuted T would like to say is that we do not question the right of the Home Minister to go for an election campaign and criticise a political adversary; but the criticism should not also be allowed to degenerate into questioning the patriotism or the loyalty and commitment to national unity of political opponents particularly of a Chief Minister who has been elected by an overwhelming majority there. I may

[Shri Lal K. Advani]

323

not agree with him. But he is the elected Chief Minister of that State. And let me recall, in 1984, an elected Chief Minister of Jammu and Kashmir State was dislodged, was removed from Government and the argument given at that time, I recall, was not merely that he has lost his majority. In this House we heard of that Chief Minister being accused of lack of patriotism, accused of being mixed up with anti-national elements accused of having promoted and trained terrorists in Punjab You just recall the amount of embarrassment you had to face and he had to face when three years later both of them joined hands and became partners in the coalition

SHRI GHULAM RASOOL MATTO: What is the harm...(Interruptions),

श्री लाल ृष्ण ग्राडवाणी मै ग्रापका सबसे बड़ा ग्रालोचक हू, इनसे भी ज्यादा, लेकिन ग्रालोचक होते हुए भी मै यह मानता हूं कि... (व्यवधान)...

श्री गुलाम रत्तुल मट्टू हम ग्रपको ग्रच्छी तरह जानते है ... (व्यदधान)...

श्री लाल ्राण्य अप्राडवाणी मै सार्व-जनिक,इन पब्लिक लाइफ... (व्यक्धान)..

श्रीं गुआम रङ्गल मद्टू: अगर किसी पार्टी के ग्रादमी ने किसी बात को सियासी मसले की बुनियाद पर कही हो ग्रौर उसके बाद उन दो पार्टियो के दिल मिल जाये, तो उसमे क्या बराई है?

SHRI LAL K. ADVANI: In public life, there are limits. In public life and public debates, public utterances at levels of responsibility at least, there should be a certain *Lakshmen Rekha*, there should be certain limitations which we should not cross and there should be no verbal excesses and you have to basically trust the athotism and commitment to national unity and integrity of political adversaries.

With these words, I conclude.

THE DEPUTY CHAIRMAN: The House stands adjourned for lunch till 2 39 P.M.

> The House then adjourned for lunch at thirtymne minutes past one of the clock.

The House reassembled after lunch at thirty-nine minutes past tw_0 of the clock **The Deputy Chairman** in the Chair.

THE DEPUTY CHAIRMAN: Now, Statement to be made by hon. Minister, Shii Natwar Singh.

STATEMENT BY MINISTER

II. Recent deliberations in U.S. Congress on South Asia

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): Madam Deputy Chairman,

Last week the US Congress has considered some actions on South Asia which, F_f enacted, would have adverse implications for our bilateral relations with the United States.

We would not like to pre-judge the final outcome of the congressional proceedings nor, in normal circumstances, would government have commented on them. Yet the circumstances of congressional action have made it imperative to emphasize that improvement in Indo-US relations requires a better appreciation of -India's point of view. Financial flows or technology transfer are not the totality of the relationship nor can they be used as levers to force policy changes upon up. A healthy relationship between two sovereign democracies has to be built on mutual interest, trust and confidence. Devoid of these elements our relationship with the U.S. cannot prosper much less ret un its present level.

India made a commitment many years ago not to develop nuclear weapons. We